## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

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C.P. No. 168 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd March, 2017, 10.30 A.M

Name of the		Naresh Kumar & Cor	mpany Pvt.Ltd.	*
	Company -Versus-			
	•	Kalyanpur Cements	Limited.	
Under Section		9		IBC
SI.	Name & Designation of Authorized		Appearing on behalf	Signature with date
	Representative (IN CAPITAL LETTERS)		of	

Mr. K.N. JANA

For the Petitieer

throader

23/3/2017

ORDER

Ld. Counsel for the petitioner is present.

Petitioner has filed this petition under section 9 of the IBC, 2016. He has annexed the copy of the notice which is served on the respondent Corporate Debtor which is at page 62 of the petition. But this notice is not in form No.3 under sub-clause (a) of sub-rule (1) of Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Before filing a petition u/s. 9 of IBC, 2016 notice in Form 3 is to be served on the Corporate Debtor 10 days in

advance. Therefore, we hereby direct the petitioner to serve notice

on the Corporate Debtor in prescribed Form 3 of Insolvency and

Bankruptcy (Application to Adjudicating Authority) Rules, 2016 within 7 days.

List the matter on 10/04/2017 for hearing on admission.

(S. Vijayaraghavan) Member (T)

- Sd-

(Vijai Pratap Singh) Member (J)

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